

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00318/2020

Date of Order: This, the 6th Day of JANUARY 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Alka Gautam, aged about 32 years, Widow of Late Shri Mahendra Pratap Singh, Resident of Mohalla Hatim Sarai Sambal, Thana- Nakhasa, Sambal.

... Applicant

For Applicant: Shri Praveen Kumar

- Versus -



1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Works Manager (C&W), Northern Railway, Alambagh, Lucknow.

.....Respondents

For the Respondents: Smt. Prayamati Gupta

O R D E R (ORAL)



At the outset, Shri Praveen Kumar, learned counsel for the applicant, submitted that the applicant, who is the widow of a government servant who died on 06.02.2016 has applied to the respondent authorities for appointment on compassionate grounds vide an application dated 02.03.2020; (Annexure A-9). Although the applicant has subsequently reminded the respondent authorities to consider and decide her application vide reminder dated 20th March, 2020, (Annexure A-10), the respondents have not given any decision on her case so far. Learned counsel for the applicant submitted that, in the circumstances, he would be satisfied if a direction is given to the respondents to decide the applicant's representation dated 02.03.2020 seeking compassionate appointment, (Annexure-A-9), within a reasonable time frame.

2. At this, Smt. Prayagmati Gupta, learned counsel for the respondents, submitted that in case this representation is to be decided as suggested, a period of at least 2 months time may be allowed to the respondents for the same.
3. Given the above mentioned position and looking to the limited nature of the plea made by learned counsel for the applicant, I deem it appropriate, without going into the merits of the matter, to direct the respondents to

consider and decide the representation given by the applicant on 02.03.2020 for compassionate appointment, (Annexure A-9), by way of a reasoned order in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

4. Original Application is disposed of accordingly at the admission stage itself.
5. There shall be no order as to costs.



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(A.MUKHOPADHAYA)
MEMBER (A)